

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI**

**M.A. No. 100 of 2024**

**IN**

**O.A. No. 328 OF 2024**

**IN THE MATTER OF: -**

Sandeep Kumar

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

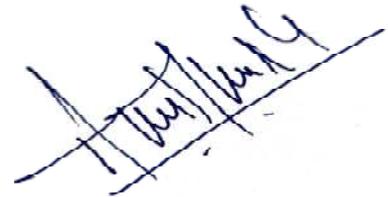
**NDOH : 30.04.2025**

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**Uttar Pradesh Pollution Control Board  
Respondent No. 3**

**Through**



**AMIT SHUKLA**

**Advocate for the Respondent No. 3**

Office at : D- 54, Sector – 48, Noida – 201303

Email: amitshukla@lexweb.in

Ph. No. +91 9999933220; 9999333220

**Place: New Delhi**

**Date: 28.04.2025**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

M.A. No. 100 of 2024

In Re:

Original Application No. 328 of 2024



IN THE MATTER OF:

Sandeep Kumar

.... Applicant

Versus

State of Uttar Pradesh & Ors

.... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-3, UTTAR  
PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE  
TO THE ORDER DATED 15.01.2025 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW  
DELHI.

I, Geetesh Chandra S/o Shri Sh. Radhey Shyam Chandra, aged about 46 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Muzaffarnagar do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the grievance in the present matter is that the private respondent i.e. M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur, Block – Thanabhawan, Janpad, District Shamli, Uttar Pradesh was operating in violation of the environmental norms.

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

28 APR 2025

3. That vide its order dated 15.01.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) has directed the UPPCB to file a fresh report.
4. That in compliance to the order dated 15.01.2025 passed by this Hon'ble Tribunal, detailed Action Taken/Compliance Report along with its respective annexure is being attached herewith as Annexure No.-R/1.
5. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.
6. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

*NOTARY*

*NOTARY*

*NOTARY*

*NOTARY*

*[Signature]*  
 DEPONENT

**VERIFICATION:**

Verified at Muzaffarnagar on this the 28<sup>th</sup> day of April, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

*NOTARY*

*Gyatesh chandra*

born before me at.....  
 the deponent.....  
 was identified by Shri.....  
 I have satisfied myself by examining the  
 deponent who understood the contents  
 of the affidavit which has been read out and  
 explained by me to the deponent. Fee.....  
 charged Rs.....

*[Signature]*  
 DEPONENT

Identified by

PRERNA TYAGI  
 NOTARY  
 MUZAFFARNAGAR

28 APR 2025



**ANNEXURE NO. R1 (COLLY)**

**ACTION TAKEN/COMPLIANCE REPORT BY UPPCB REGARDING ORDER DATED 15.01.2025 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN M.A. NO. 100/2024 ARISING FROM O.A. NO. 328/2024 SANDEEP KUMAR VERSUS STATE OF UTTAR PRADESH & ORS.**

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**1.0 BACKGROUND:**

O.A. No. 328/2024 was submitted in Hon'ble National Green Tribunal, New Delhi wherein the applicant had raised the grievance relating to the air and water pollution being caused by the Respondent i.e. M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh. The complaint of the applicant was that the poultry farm is operating without obtaining permission from UPPCB, has no facility for management of Solid Waste which in turn is causing obnoxious smell in the nearby region, poultry farm located within the 200 meters of the residential area and the poultry farm is handling about 36000 birds at a single location and has not obtained permissions (CTE/CTO) from UPPCB.

In reference to the above O.A. Hon'ble NGT vide order dated 01.04.2024 disposed off the OA, forming a joint committee of Regional Officer, MoEF&CC Lucknow and Member Secretary, UPPCB to carry out the inspection and submit the factual report to Hon'ble NGT. The joint committee inspected the unit on 05.07.2024 and the joint report was submitted to Hon'ble NGT along with the affidavit of Regional Officer, UPPCB, Muzaffarnagar on 19.10.2024 which is annexed as **Annexure 1**. Following were the facts observed and action taken by UPPCB :

- i. In compliance to the direction of the Hon'ble NGT, the joint committee inspected the poultry farm on 05.07.2024 during which illegal operation of poultry was observed without obtaining CTE/CTO and operation of the poultry unit was found in violation to the guidelines issued for the poultry farm by Central Pollution Control Board.
- ii. Hence, taking in consideration, the violation found by the joint committee and non-compliance against the show cause notice issued to the unit by UPPCB, closure order against the unit was issued by H.O. UPPCB, Lucknow vide letter dated 11.09.2024 which is annexed as **Annexure-2**.

- iii. The above action taken report was submitted by the joint committee to Hon'ble NGT vide affidavit dated 19.10.2024.

**DIRECTIONS ISSUED BY HON'BLE NGT IN M.A. NO. 100/2024 IN O.A. NO. 328/2024**

The above M.A. have been filed by the applicant making a grievance that the order of Tribunal dated 01.04.2024 passed in O.A. No. 328/2024 is not being complied with. Hon'ble NGT issued directions on 15.01.2025 in the M.A. No. 100/2024 effective part of which is as below :

*"..... 3. The above observations clearly revealed violations and non-compliance by the project proponent.*

*4. A separate reply on behalf of the Uttar Pradesh Pollution Control Board (UPPCB) was filed on 13.01.2025 but UPPCB in the action taken report annexure R-1 has taken the stand that the unit is complying with the norms. The record also reflects that after the issuance of show cause notice dated 12.12.2023, a closure order dated 11.09.2024 was passed. It is undisputed that the respondent/project proponent unit is still operating.*

*5. Learned Counsel for UPPCB could not disclose as to why the action in pursuance of the closure order has not been taken till now. That apart, we also find that no environmental compensation has been levied by the UPPCB. Hence, we require the UPPCB to file a fresh report covering the above aspects.*

**Action taken by UPPCB in compliance to the order dated 15.01.2025 in M.A. No. 100/2024 arising in O.A. No. 328/2024.**

1. In compliance to the order issued by UPPCB, District Magistrate Shamli vide order dated 25.09.2024 constituted a committee comprising of SDM, CVO and RO, UPPCB and Executive Engineer, Electricity Department for compliance of the closure order.
2. The committee inspected poultry farm on 18.10.2024 for compliance of the closure order and found that live birds are still present in the poultry cages. Hence, restricting the committee to seal the cages.

3. The Owner of the Poultry Farm informed the team that as per the Animal Cruelty Act, earlier the sizes of cages were to be not less than 422 cm<sup>2</sup>/bird. However as per the guidelines under latest G.O dated 27.09.2023 under the Animal Cruelty Act, the sizes of cages were increased to be more than 550 cm<sup>2</sup>/bird. The owner informed the committee that after receiving of closure orders issued by the Board, the unit modified the sizes of the cages and increased the area of cages. Due to increase of the cages area and restriction of the area to increase the area of the sheds, total handling capacity of each shed came out to be less than 20,000 live birds. Unit submitted this response to UPPCB vide letter dated 28.09.2024 & 18.10.2024 (**Annexure 3**) further requesting that as the poultry farm does not have capacity to handle more than 25000 birds, hence the farm does not come under the provisions of Air/Water Act. Unit also submitted an affidavit dated 09.01.2025 stating that the poultry farm shall only increase the capacity more than 25000 birds, if required, only after obtaining consent from UPPCB which is annexed as **Annexure 4**.
4. The joint committee again inspected the poultry farm on 21.12.2024. During inspection it was found that total no. of 18000 (Approx.) live birds were present in the 04 sheds. There was 01 additional non- operative single layer shed found which was not used by the owner till now for handling the birds and was earlier also found completely empty. However, for further confirmation this shed was completely sealed by the committee. (Photos of which is annexed as **Annexure 5**)
5. In reference to the written information and affidavit provided by the poultry farm owner, information was also sought from CVO, Shamli to inform about the capacity of the poultry farm to handle live birds at one time.
6. The letter of Chief Veterinary Officer Shamli dated 26.09.2024 was received in the office, in which it is mentioned that M/s Royal Layer Farm Village Dakhaudi Jamalpur, Block-Thana Bhawan District-Shamli was inspected by the Poultry Program Officer on 26.09.2024. During inspection it was found that 19535 birds are being reared in all four sheds in the poultry farm, which is in accordance with the Gazette No.-CG-GAL-E01032023-243969 dated 27.09.2023 of the Government of India.

7. The CVO Shamli has submitted a letter dated 09.01.2025 stating that the latest inspection of the Unit was carried out by the officers of CVO on 08.01.2025 and found that the number of cages have been reduced to fulfill the cage sizes norms and at present the poultry farm has a total capacity to handle 19300 no. of birds. Letter of CVO, Shamli is annexed as **Annexure-6**.
8. The latest inspection of the unit have been conducted by the UPPCB on dated 16.04.2025. Unit has disposed off waste generated by the birds to use as a manure in agriculture field. Insecticides were sprayed in the unit premises to prevent flies. Plantation have been carried out to prevent foul smell generated by the poultry farm.
9. A recommendation has been sent to the H.O. UPPCB vide letter no. 56/C/Royal Poultry Farm/Shamli/2025 dated 17.04.2025 for revocation of the closure order and imposition of the Environmental Compensation of Rs. 4,15,000/- i.e. 5000/- per day for a total of 83 violating days.
10. The closure order has been revoked conditionally vide H.O. letter no. H27366/C-3/Vayu-532/2025 dated 25.04.2025 against the unit with imposition of Environmental Compensation of Rs. 4,15,000/- (**Annexure-7**).

### **CONCLUSION**

In view of above, it is submitted that the poultry farm presently has capacity to handle live birds less than 25,000 thus not coming under the provisions of Air and Water Act.

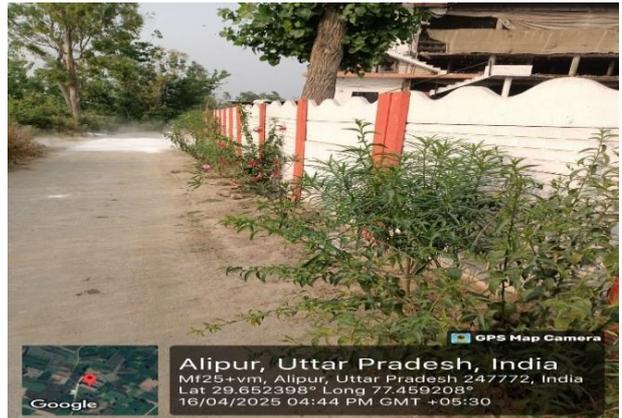
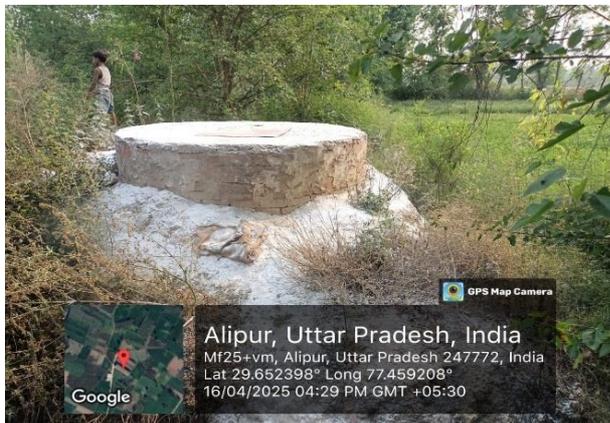
The above report is put up of perusal and further necessary process please.

  
(Raja Gupta)  
J.E.

  
(Kunwar Santosh Kumar)  
A.E.E.

  
(Geetesh Chandra)  
Regional Officer

**Photographs taken during the inspection of M/s M/s Royal Layer Poultry Farm, Village Dakhodi Jamalpur, Block Thanabhawan, District Shamli**





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 328/2024

IN THE MATTER OF :

SANDEEP KUMAR Vs STATE OF UTTAR PRADESH & ORS.

JOINT COMMITTEE REPORT ON BEHALF OF REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR, 251001 UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER DATED 01.04.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 328 OF 2024 IN THE MATTER OF SANDEEP KUMAR Vs STATE OF UTTAR PRADESH & ORS.

I, Ankit Singh S/o Shri Ajit Singh, aged about 38 years, presently posted as Regional Officer, UPPCB, Muzaffarnagar do hereby solemnly affirm and state on oath as under :

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

19 OCT 2024

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.
2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 01.04.2024 in Original Application No. 328 of 2024 in the matter of Sandeep Kumar Vs State of Uttar Pradesh & Ors. instructed the following :-

*".....3. We are of the view that at the first instance a Joint Committee is required to be formed to ascertain the truthfulness of the allegations and thereafter UPPCB is required to take action, if necessary.*

*4. Hence, we form a Joint Committee comprising of Regional Officer, MoEF & CC, Lucknow and the Member Secretary, UPPCB. The Member Secretary, UPPCB will act as a nodal agency. The Joint Committee will ascertain the truthfulness of the allegations made in the OA and will prepare a report and on the basis of the said report the Member Secretary, UPPCB will give due opportunity of hearing to the project*



PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

19 OCT 2024

proponent and will take action in accordance with law within a time bound period.

5. Let this exercise be completed within a period of three months and the action taken report along with the report of the Joint Committee be submitted before the Registrar General of the Tribunal within four months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the bench for consideration.

6. OA is accordingly disposed of. ..."

Response-

1. For complying of direction passed by Hon'ble NGT in this matter, the Joint Committee Report is attached herewith as **Annexure-1**.
2. Therefore, the above joint committee report on behalf UPPCB is submitted before this Hon'ble Tribunal for perusal and kind consideration.



PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

11 9 OCT 2024

*[Signature]*  
Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras 1 and 2 of this affidavit is true to my knowledge and true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

NOTARY

NOTARY

Verified at Muzaffarnagar on 19<sup>th</sup> day of October, 2024.

*Subit 1*  
Deponent



*Ankit Singh*  
I, the deponent, *Ankit Singh*  
is/are identified by *Ankit Singh*  
I have satisfied my self by examining the  
deponent who understands the contents of  
the affidavit which has been read out and  
explained by me to the deponent Fee.....  
Charged Rs.....  
NOTARY DISTT. MUZAFFARNAGAR

Identified by  
*[Signature]*

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

19 OCT 2024

**ACTION TAKEN/COMPLIANCE REPORT OF JOINT COMMITTEE CONSTITUTED BY  
HON'BLE NATIONAL GREEN TRIBUNAL'S ORDER DATED 01.04.2024 IN O.A. NO.  
328/2024 SANDEEP KUMAR VERSUS STATE OF UTTAR PRADESH**

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**1.0 BACKGROUND:**

In this Original Application, Applicant has raised the grievance relating to the air and water pollution being caused by the Respondent i.e. M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh. The complaint of the applicant is that the poultry farm is operating without obtaining permission from UPPCB, has no facility for management of Solid Waste which in turn is causing obnoxious smell in the nearby region, poultry farm located within the 200 metres of the residential area and the poultry farm is handling about 36000 birds at a single location and has not obtained permissions (CTE/CTO) from UPPCB.

**2.0 HON'BLE NATIONAL GREEN TRIBUNAL'S ORDER DATED 01.04.2024 IN  
O.A. NO.328/2024 SANDEEP KUMAR VERSUS STATE OF UTTAR  
PRADESH**

Hon'ble National Green Tribunal , after considering the complaint, disposed off the O.A on 01.04.2024 along with directions , the effective part of which is detailed below:-

*" ..... 2. The OA raises substantial issue relating to compliance of the environmental norms.*

*3. We are of the view that at the first instance a Joint Committee is required to be formed to ascertain the truthfulness of the allegations and thereafter UPPCB is required to take action, if necessary.*

*4. Hence, we form a Joint Committee comprising of Regional Officer, MoEF& CC, Lucknow and the Member Secretary, UPPCB. The Member Secretary, UPPCB will act as a nodal agency. The Joint Committee will ascertain the truthfulness of the allegations made in the OA and will prepare a report and on the basis of the said report the Member Secretary, UPPCB will give due*

*opportunity of hearing to the project proponent and will take action in accordance with law within a time bound period.....”*

### **3.0 Action Taken report in compliance of Hon'ble Tribunal Order dated 01.04.2024**

In compliance of the orders issued by Hon'ble Tribunal, the joint committee inspected the poultry in question M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh. Following members of the joint committee were present during site inspection:-

1. Dr. (Ms) Satya, Scientist-E, Government of India, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow.
2. Ankit Singh, Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.
3. Imraan Ali, Environment Engineer, U.P. Pollution Control Board, Muzaffarnagar.

### **4.0 Observations during inspection by the Joint Committee**

- M/s Royal Layer Poultry Farm, Village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh is a poultry Farm having capacity of 40,000 birds. The poultry farm has 4 sheds for the birds, each having capacity of 10,000 birds. During inspection, the unit's representative Mr. Somveer Singh S/o Sh. Harbans Singh informed the committee that at present they have approximately 6,000 birds in the poultry farm.
- During inspection it was observed that under the cages, large quantity of birds dropping have been accumulated due to which bad/obnoxious smell and several flies were observed in the premises.
- It was observed by the committee that no pesticide was being spread by the Project Proponent (PP) to control/ prohibit the flies inside the premises or near the cages.
- During inspection, the committee inquired from the unit representative regarding action taken by the unit for proper disposal of dead animals. Dead

birds were being collected at burial pit with concrete base near the Poultry Farm in his own agriculture land which verified by the committee during the inspection.

- Inadequate/unsatisfactory housekeeping/unhygienic conditions were observed by the committee.
- During inspection, the committee requested the unit representative to provide license/consent issued from concerned department. However, the PP did not provide the concerned documents. As per the records of UPPCB, the unit has not obtained CTE/CTO before operation of the unit; hence the project is operating illegally.
- The joint committee interacted with complainer Mr. Sandeep Kumar (Mob. No. 9761112886) told that the residents of the Vill. Chandenamal are suffering from various diseases due to the odor and mismanagement of dead birds generated from the poultry farm. Joint Committee also visit the village Chandenamal and interacted with local residents Mr. Mainpal S/o Dulichand, Mr. Mahipal S/o Ompal, Mr. Rakam Singh S/o Yashpal Singh, Mr. Virendra Sharma S/o Ramratan, Mr. Pramod Kumar S/o Somdutt, Mr. Satish S/o Raghunath, who also told that there is a severe problem of odor, flies and dead birds from the poultry farm.
- Earlier, complaints were received in office of UPPCB and district administration for taking action against the violations of the concerned unit. In reference to this, inspection was carried out earlier by UPPCB on dated 18.07.2023 and 06.11.2023 and it was observed that the unit is operating without obtaining Consent to Operate from UPPCB. Apart from that, other violations, as mentioned earlier in this report, were also observed against the guidelines issued by CPCB issued for Poultry farm.
- In compliance of the Hon'ble NGT order dated 01.04.2024, after the joint committee inspection dated 05.07.2024, notice issued to the poultry farm regarding the deficiencies found during the joint committee inspection vide UPPCB letter no. 491/OA No. 328/Sandeep Kumar/Shamli/2024 dated 31.07.2024 (**Annexure 1**). In continuation poultry farm replied vide their letter dated 09.08.2024 (**Annexure 2**). The joint committee not satisfied completely

with the facts illustrated in the reply.

### Action Taken

- In reference to the violations observed by UPPCB during inspection dated 18.07.2023 and 06.11.2023, Regional Office, Muzaffarnagar sent recommendation to Head Office, UPPCB, Lucknow, under Section 31(a) of Air (Prevention and Control) of Pollution, 1981 as amended (**Annexure 3**). In reference to which, Head Office, has issued Show Cause Notice vide letter no. H03893/C-3/Air-592/M.Nagar/23 dated 12.12.2023 (**Annexure 4**).
- During inspection of Joint Committee on 05.07.2024, same violations were again found. Hence, Regional Office, Muzaffarnagar vide their letter no. 570/C/Royal Layer Poultry Farm/Shamli/2024 dated 14.08.2024 sent closure recommendation to Head Office, Lucknow (**Annexure 5**). Head Office, Lucknow, issued closure order against the unit via letter no dated H17055/C-3/Vayu 592/M.Nagar/2024 dated 11.09.2024 (**Annexure 6**).

The above report is put up for perusal and necessary action please.

### INSPECTION TEAM

S.No.	Name of Officials	Signature
1	<b>Dr. (Ms) Satya</b> Scientist-E, Government of India, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow.	
2	<b>Ankit Singh</b> Regional Officer, U.P. Pollution Control Board, Muzaffarnagar	
3	<b>Imraan Ali</b> Environment Engineer, U.P. Pollution Control Board, Muzaffarnagar	



207  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-2

16

संदर्भ संख्या: H.17255 / सी-3/वायु-592 / मु0नगर/2023 दिनांक: 11/9/2024

सेवा में,

मै0 रॉयल लेयर पोल्ट्री फार्म,  
ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन,  
जनपद-शामली। (9412841157)

पंजीकृत

यह कि उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली जोकि मुर्गी पालन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है।

यह कि मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत बोर्ड के पत्र दिनांक 12.12.2023 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। प्रश्नगत पोल्ट्री/लेयर फार्म के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 328/2024, सन्दीप कुमार बनाम उत्तर प्रदेश राज्य एवं अन्य जोकि विचाराधीन है, उक्त वाद में पारित आदेश दिनांक 01.04.2024 के अनुपालन में गठित संयुक्त समिति द्वारा पॉल्ट्री/लेयर फार्म का निरीक्षण दिनांक 05.07.2024 को किया गया था। संयुक्त समिति के निरीक्षण के समय पॉल्ट्री/लेयर फार्म Lat/long क्रमशः 29.652099, 77.458940 पर स्थापित पाया गया। गूगल मैप के अनुसार ग्रास-चन्देनामल की एयर डिस्टेन्स लगभग 450 मीटर तथा ग्राम-दखोड़ी, जमालपुर की एयर डिस्टेन्स लगभग 600 मीटर है। निरीक्षण के समय पाया गया कि 20,000 क्षमता के दो शैड डबल स्टोरी के स्थापित है। वर्तमान में एक शैड में 6000 पक्षी होना सूचित किया गया है। निरीक्षण के दौरान शैड के कैज के नीचे अधिक मात्रा में पक्षियों का मल जमा हुआ पाया गया, जिस कारण परिसर में बदबू व मक्खियाँ फैली हुई पायी गयी। पॉल्ट्री/लेयर फार्म के मृत पक्षियों को इधर-उधर फेंक दिया जाता है, जिस कारण आसपास के क्षेत्र में दुर्गन्ध की समस्या है। निरीक्षण के समय पॉल्ट्री/लेयर फार्म के परिसर की साफ-सफाई सन्तोषजनक नहीं पायी गयी। पॉल्ट्री/लेयर फार्म के परिसर में मक्खियों की रोकथाम हेतु कीटनाशक का छिड़काव नहीं पाया गया। निरीक्षण के समय इकाई द्वारा पॉल्ट्री/लेयर फार्म संचालन के सम्बन्ध में कोई दस्तावेज प्रस्तुत नहीं किये गये। निरीक्षण के समय इकाई द्वारा पॉल्ट्री/लेयर फार्म केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के विपरीत स्थापित एवं संचालित पायी गयी। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 14.08.2024 द्वारा उद्योग के विरुद्ध बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 12.12.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएवं जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र संख्या एच 03893/सी-3/वायु-592/मु0नगर/2023 दिनांक 12.12.2023 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैं:-

1. यह मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली को निर्देशित किया जाता है कि इस बन्दी आदेश की प्राप्ति के 07 दिवस के अन्दर जीवित पक्षियों को निकालना सुनिश्चित करे।
2. यह कि मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली के उत्पादन/संचालन कार्य 07 दिन उपरान्त बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली को मिलने वाली विजली, पानी तथा अन्य सुविधाओं को 07 दिन उपरान्त बन्द कर दे।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

*Ashish Yadav*  
मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, शामली को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक थानाभवन, जनपद शामली की बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

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Phone : 0522-2720828, 2720831

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Website : www.uppcb.com

- 2 पुलिस अधीक्षक, शामली को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली की बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
- 3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कॉर्पोरेशन लि0, शामली को इस निर्देश के साथ कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली की विद्युत आपूर्ति को विच्छेदित करना सुनिश्चित करें।
- 4 अधिशासी अभियन्ता, जल संस्थान, शामली को इस निर्देश के साथ कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली की जल आपूर्ति को विच्छेदित करना सुनिश्चित करें।
- 5 मुख्य पशु चिकित्सा अधिकारी, शामली को इस निर्देश के साथ प्रेषित कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली को बन्दी आदेश का अनुपालन कराया जाना सुनिश्चित करें।
- 6 मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 7 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन, जनपद-शामली को उक्त बन्दी आदेश की प्रति प्राप्त कराते हुए बन्दी आदेश सुनिश्चित कराये तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-3

# M/s ROYAL LAYER FARM

Village-Dukheri Jamalpur, Distt-Shamli, Uttar Pradesh, 247772

Ref. No.

Date. 28-9-2024

सेवा में

श्रीमान क्षेत्रीय अधिकारी

प्रदुषण नियंत्रण बोर्ड मु०नगर उ०प्र०

विषय: उ०प्र० प्रदुषण नियंत्रण बोर्ड के पत्रांक संख्या H17055/सी-3/वायु592/मु०नगर दिनांक 11.09.2024 द्वारा मेरी इकाई मै० रॉयल लेयर फार्म ग्राम दखोडी जमालपुर जनपद शामली के जारी बंदी आदेश निरस्त किये जाने के सम्बन्ध में-

महोदय

निवेदन यह है कि मेरी इकाई मै० रॉयल लेयर फार्म ग्राम दखोडी जमालपुर जनपद शामली को उ०प्र० प्रदुषण नियंत्रण बोर्ड लखनऊ के पत्र दिनांक 11.09.2024 द्वारा बंदी आदेश जारी किया गया है। महोदय विभाग द्वारा जब मेरी पोल्ट्री फार्म का निरक्षण किया गया था मेरी इकाई में दो शेड डबल स्टोरी (लेयर फार्म) स्थापित/संचलित थे जिनकी प्रत्येक तल की क्षमताए दस दस हजार पक्षियों की थी तथा उस समय छब्बीस हजार मुर्गी व आठ हजार चूजे थे। महोदय मेरी फार्म में शेड की लम्बाई 180 फीट चौड़ाई 34 फीट के दो शेड डबल स्टोरी जिसमे प्रत्येक शेड में दस फीट का प्लेटफार्म एवं 170 फीट में केज(पिंजरे) है। जिसको भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969 दिनांक 27.09.2023 जो पशुओं के प्रति क्रूरता निवारण (अंडे देने वाली मुर्गियों से सम्बंधित है) उसमे स्थान प्रबंध हेतु पक्षी के लिए स्थान 550 वर्ग से० से कम नहीं होना चाहिए जबकि पूर्व में 2023 से पहले पक्षी के लिए 422 वर्ग से० स्थान की उपलब्धता थी संदर्भित फार्म में निर्धारित नये मनको के



क्रमांक: - 2-

(2)

अनुसार अधिक पिंजरे लगाये जाने की जगह नहीं होने के कारण उक्त आदेश के अनुपालन में शेडो में 550 वर्ग से० प्रति मुर्गी के अनुसार मेडीफिकेशन (लम्बाई 170 फिट एक शेड में स्थापित तीनो केज की चौड़ाई 17.7 फीट किया गया मेडीफिकेशन के उपरांत 550 वर्ग से० प्रति पक्षी को जगह उपलब्ध कराने में शेड के एक तल की क्षमता पांच हजार पक्षियों तथा दोनों तलो की क्षमता दस हजार हो गई है इस प्रकार मेरे फार्म में स्थापित दोनों शेडो के सभी फ्लोरो की क्षमता बीस हजार पक्षियों की है तथा वर्तमान में मेरे फार्म के सभी फ्लोरो पर लगभग उन्नीस हजार मुर्गिया है तथा एक अतिरिक्त स्थापित शेड को प्रदुषण विभाग एवं जिला प्रसाशन के साथ सील कर दिया गया था उसका संचालन मेरे द्वारा भविष्य में नहीं किया जायेगा |फार्म में मेरे द्वारा शेडो की क्षमता से अधिक मुर्गियों का पालन नहीं किया जायेगा तथा भविष्य में अगर फार्म में कोई विस्तारीकरण किया जाता है तो विस्तारीकरण किये जाने से पूर्व उ०प्र० प्रदुषण नियंत्रण बोर्ड मु०नगर से अनुमति प्राप्त कराने के उपरांत ही संचालन किया जायेगा

अतः श्रीमान जी से निवेदन है कि मेरे फार्म के बंदी आदेश दिनांक 11.09.2024 को निरस्त करने की कृपया करें।

प्रार्थी



सोमवीर सिंह

ग्राम-दखोडी जमालपुर

जनपद शामली

# M/s ROYAL LAYER FARM

Village-Dukheri Jamalpur, Distt-Shamli, Uttar Pradesh, 247772

Ref. No.

Date. 18-10-2024

सेवा में

श्रीमान क्षेत्रीय अधिकारी

प्रदूषण नियंत्रण बोर्ड मु०नगर उ०प्र०

विषय: उ०प्र० प्रदूषण नियंत्रण बोर्ड के पत्रांक संख्या H17055/सी-3/वायु592/मु०नगर दिनांक 11.09.2024 द्वारा मेरी इकाई मै० रॉयल लेयर फार्म ग्राम दखोडी जमालपुर जनपद शामली के जारी बंदी आदेश निरस्त किये जाने के सम्बन्ध में-

महोदय

निवेदन यह है कि मेरी इकाई मै० रॉयल लेयर फार्म ग्राम दखोडी जमालपुर जनपद शामली को उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ के पत्र दिनांक 11.09.2024 द्वारा बंदी आदेश जारी किया गया है। महोदय विभाग द्वारा जब मेरी पोल्ट्री फार्म का निरक्षण किया गया था मेरी इकाई में दो शेड डबल स्टोरी (लेयर फार्म) स्थापित/संचलित थे जिनकी प्रत्येक तल की क्षमताए दस दस हजार पक्षियों की थी तथा उस समय छब्बीस हजार मुर्गी व आठ हजार चूजे थे। महोदय मेरी फार्म में शेड की लम्बाई 180 फीट चौड़ाई 34 फीट के दो शेड डबल स्टोरी जिसमें प्रत्येक शेड में दस फीट का प्लेटफार्म एवं 170 फीट में केज(पिंजरे) है। जिसको भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969 दिनांक 27.09.2023 जो पशुओ के प्रति क्रूरता निवारण (अंडे देने वाली सुर्पियों से सम्बंधित है) उसमें स्थान प्रबंध हेतु पक्षी के लिए स्थान 550 वर्ग से० से कम नहीं होना चाहिए जबकि पूर्व में 2023 से पहले पक्षी के लिए 422 वर्ग से० स्थान की उपलब्धता थी संदर्भित फार्म में निर्धारित नये मनको के अनुसार अधिक पिंजरे लगाये जाने की जगह नहीं होने के

# M/s ROYAL LAYER FARM

Village-Dukheri Jamalpur, Distt-Shamli, Uttar Pradesh, 247772

Ref. No.

Date.....

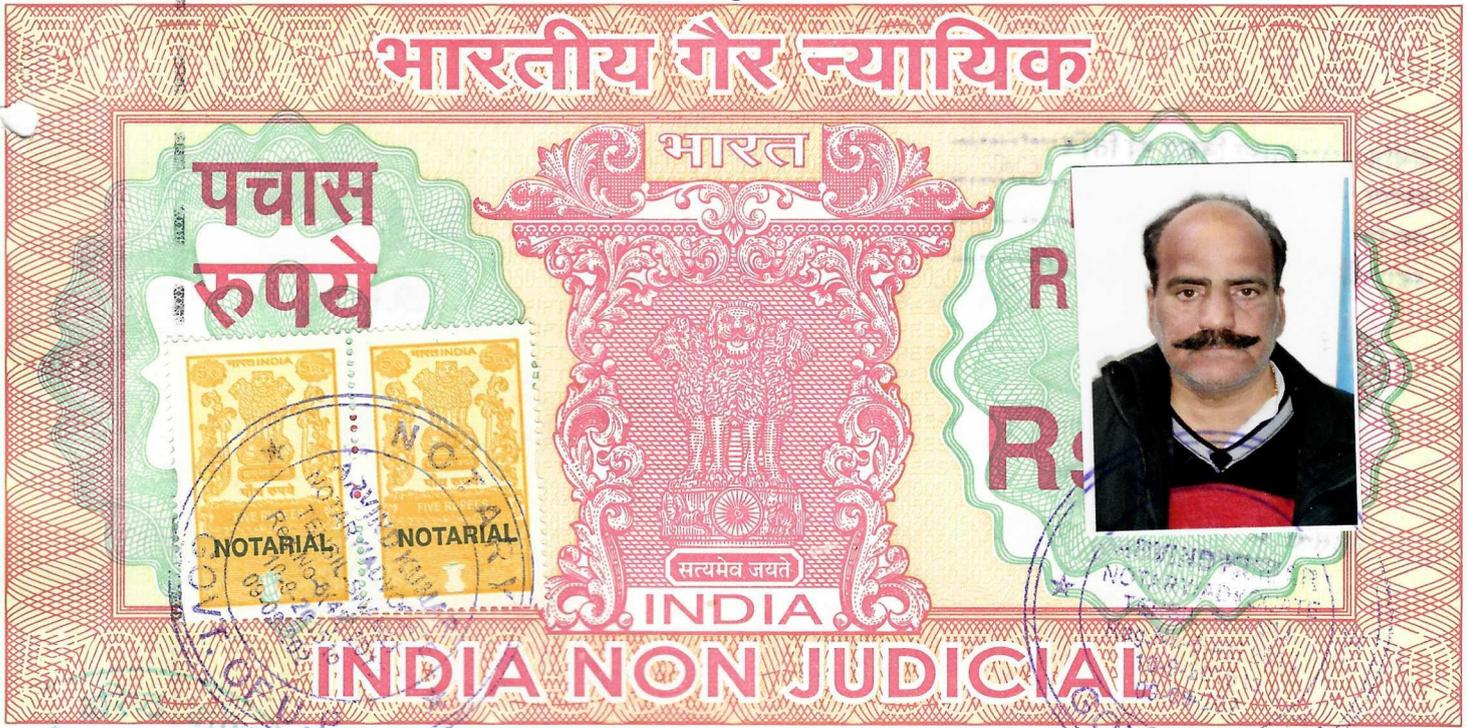
कारण उक्त आदेश के अनुपालन में शेडों में 550 वर्ग से० प्रति मुर्गी के अनुसार मेडीफिकेशन (लम्बाई 170 फिट एक शेड में स्थापित तीनो केज की चौड़ाई 17.7 फीट किया गया मेडीफिकेशन के उपरांत 550 वर्ग से० प्रति पक्षी को जगह उपलब्ध कराने में शेड के एक तल की क्षमता पांच हजार पक्षियों तथा दोनों तलो की क्षमता दस हजार हो गई है इस प्रकार मेरे फार्म में स्थापित दोनों शेडों के सभी फ्लोरो की क्षमता बीस हजार पक्षियों की है तथा वर्तमान में मेरे फार्म के सभी फ्लोरो पर लगभग उन्नीस हजार मुर्गिया है तथा एक अतिरिक्त स्थापित शेड को प्रदुषण विभाग एवं जिला प्रशासन के साथ सील कर दिया गया था उसका संचालन मेरे द्वारा भविष्य में नहीं किया जायेगा |फार्म में मेरे द्वारा शेडों की क्षमता से अधिक मुर्गियों का पालन नहीं किया जायेगा तथा भविष्य में अगर फार्म में कोई विस्तारीकरण किया जाता है तो विस्तारीकरण किये जाने से पूर्व उ०प्र० प्रदुषण नियंत्रण बोर्ड मु०नगर से अनुमति प्राप्त कराने के उपरांत ही संचालन किया जायेगा

अतः श्रीमान जी से निवेदन है कि मेरे फार्म के बंदी आदेश दिनांक 11.09.2024 को निरस्त करने की कृपया करें।

प्रार्थी  
सोमबीर सिंह



ग्राम-दखोडी जमालपुर  
जनपद शामली



उत्तर प्रदेश UTTAR PRADESH

समक्ष-श्रीमान क्षेत्रीय अधिकारी

प्रदुषण नियंत्रण बोर्ड मु०नगर उ०प्र०

मिनजनिब-सोमबीर पुत्र हरवंश सिंह, निवासी ग्राम दखोडी जमालपुर, जिला-शामली

1. यह कि मैं शपथ पूर्वक बयान करता हूँ कि मेरा उपरोक्त नाम व पता सब सत्य है
2. यह कि मैं शपथ पूर्वक बयान करता हूँ कि मेरा मै० रॉयल लेयर पोल्ट्री फार्म मेरे गाँव दखोडी जमालपुर, जिला-शामली में स्थापित है। जिसमे दो शेड डबल स्टोरी है।
3. यह कि मैं शपथ पूर्वक बयान करता हूँ कि मैं अपने फार्म में बीस हजार पक्षियों की क्षमता के अनुसार ही संचालन करूंगा।
4. यह कि मैं शपथ पूर्वक बयान करता हूँ कि यदि भविष्य में अगर फार्म में कोई विस्तारीकरण किया जाता है तो विस्तारीकरण किये जाने से पूर्व उ०प्र० प्रदुषण नियंत्रण बोर्ड मु०नगर से अनुमति प्राप्त कराने के उपरांत ही संचालन किया जायेगा।
5. यह कि शपथ पत्र की धारा 1 ता 4 सब सत्य है कुछ भी छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

दिनांक -09.01.2025

शपथकर्ता

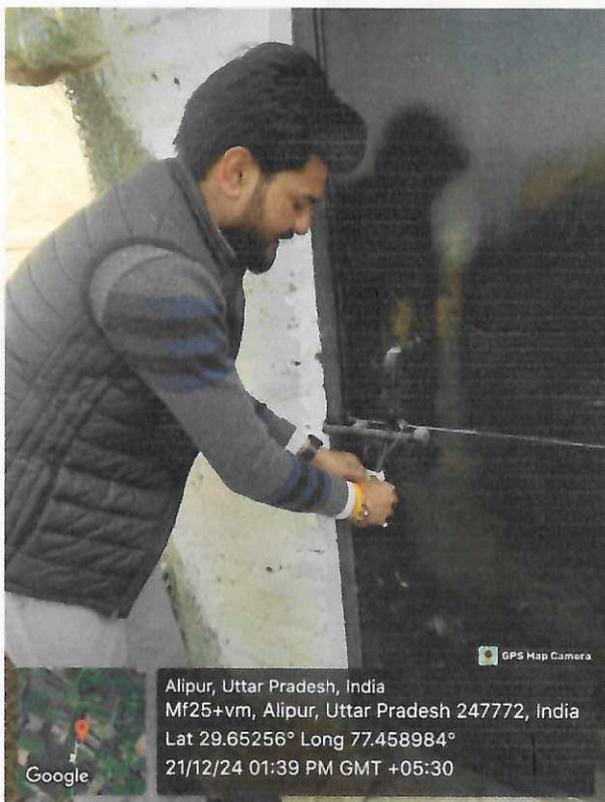
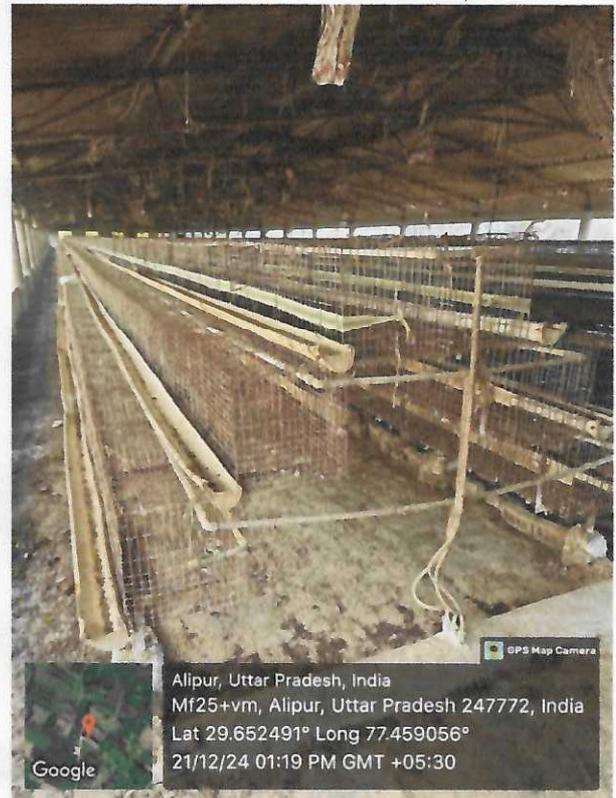
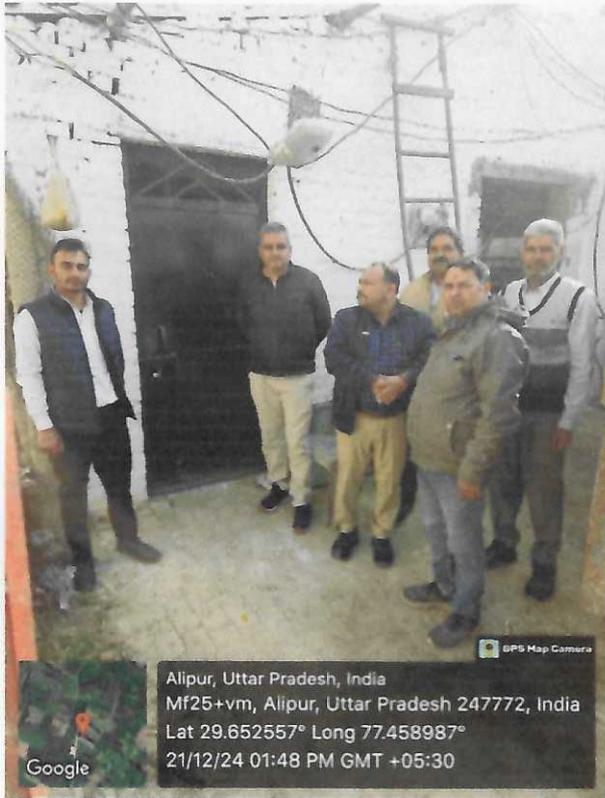
ARVIND KUMAR  
NOTARY/ADVOCATE  
TEHSIL SHAMLI  
Reg.No. 3(42) 2015

T.I./Signature of Deponent

मैं घोषणा करता हूँ कि मैं शपथकर्ता का मूली प्रकार से जानता हूँ और शपथकर्ता ने मेरे समक्ष हस्ताक्षर व अंगूठा लगाया है।

Annexure - 5

Photographs of Sealing of M/s Royal Poultry Farm, Vill. Dakhodi Jamalpur, Distt. Shamli by Joint Committee



प्रेषक

मुख्य पशु चिकासाधिकारी  
शामली

सेवा में

क्षेत्रीय अधिकारी  
प्रदूषण नियंत्रण बोर्ड,  
मु0 नगर उ0 प्र0

पत्रांक 1513 / 2024-25

दिनांक 09-1-2025

विषय: मै0 रॉयल लेयर फार्म, दखोडी जमालपुर वि0ख0 थानाभवन शामली की निरीक्षण  
आख्या का प्रेषण विषयक।

महोदय,

उपरोक्त विषयक दिनांक 8.1.25 को मै0 रॉयल लेयर फार्म का निरीक्षण पोल्टी प्रोग्राम  
ऑफिसर, शामली से कराया गया, पाल्टी प्रोग्राम आफीसर द्वारा उक्त लेयर फार्म का निरीक्षण कर  
निम्नवत् आख्या उपलब्ध कराई गई है :-

निरीक्षण के समय रॉयल लेयर फार्म में दो शेड डबल स्टोरी है, जिसमें शेड न0 1 में  
5067 पक्षी है तथा उपरी फ्लोर में 5017 पक्षी तथा शेड न0 2 में प्रथम तल में 5006 पक्षी  
तथा इसके उपर फ्लोर पर 4210 पक्षी है कुल पक्षी की संख्या चारो शेडो में 19300 (उन्नीस  
हजार तीन सौ) है, जो भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969  
दिनांक 27.09.2023 पक्षियों के प्रति कूरता निवारण (अंडे देने वाली मुर्गियों से सम्बंधित है)  
उसमे स्थान प्रबंध हेतु पक्षी के लिए स्थान 550 वर्ग से0 से कम नहीं होना चाहिए जबकि पूर्व  
में 2023 से पहले पक्षी के लिए 422 वर्ग से0 स्थान की उपलब्धता थी संदर्भित फार्म में  
निर्धारित नये मानको के अनुसार अधिक पिंजरे लगाये जाने की जगह नहीं होने के कारण  
पक्षी की संख्या घटाई गई है। सूचानार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

  
(डा0 चन्द्रभानु कश्यप)

मुख्य पशुचिकित्साधिकारी

शामली।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



25

संदर्भ संख्या: M27366 / सी-3 / वायु-592 / 2025,

दिनांक: 25/11 / 2025

सेवा में,

पंजीकृत

मैसर्स रॉयल लेयर पोल्ट्री फार्म,  
ग्राम-दखोड़ी जमालपुर, ब्लाक-थानाभवन,  
जनपद-शामली।(9412841157)

**Annexure-7**

विषय:-वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अन्तर्गत जारी बन्दी आदेश दिनांक 11.09.2024 को सर्शत निस्तारित किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 17055/सी-3/वायु-592/मु0नगर/2024, दिनांक 11.09.2024, जिसके द्वारा उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें। उद्योग को जारी बन्दी आदेश के क्रम में उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 17.04.2025 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग का PI-30, N-1, R-250, S-0.5, LF-1 लेते हुए उद्योग पर बोर्ड द्वारा किये गये निरीक्षण 05.07.2024 से 26.09.2024 तक कुल 83 दिवसो हेतु रू0 3750/- परन्तु गाइडलाइन के अनुसार न्यूनतम रू0 5000/-प्रतिदिन की दर से कुल रू0 4,15,000/- (रू0 चार लाख पन्द्रह हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए उद्योग को जारी बन्दी आदेश दिनांक 11.09.2024 को निम्नलिखित शर्तों के साथ निस्तारित किया जाता है :-

- 1 उद्योग द्वारा पोल्ट्री फार्म के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा जारी गाइडलाइन का शत प्रतिशत अनुपालन सुनिश्चित किया जाए।
- 2 मुर्गी पालन से जनित बीट का निस्तारण कम्पोस्टिंग प्रकिया द्वारा किया जाए।
- 3 मुर्गी पालन के दौरान मृत होने वाले बर्ड का निस्तारण **Burial Method** द्वारा किया जाए।
- 4 मुर्गी पालन से जनित मक्खियों एवं कीटों की रोकथाम हेतु समय सारणी बनाते हुए, उक्त के अनुसार कीटनाशक का छिड़काव किया जाए।
- 5 सहमति श्रेणी में आच्छादित होने पर बोर्ड से अनिवार्य रूप से सहमति प्राप्त करके ही उद्योग का संचालन किया जाए।
- 6 मुर्गी पालन परिसर के चारो तरफ यथासम्भव वृक्षारोपण किया जाए।
- 7 उद्योग द्वारा मा0 एन0जी0टी0, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
- 8 उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम-1986 के वैधानिक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
- 9 उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 4,15,000/- (रू0 चार लाख पन्द्रह हजार मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि तत्काल निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- <https://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution- AIR Pollution

EC imposed in compliance- UPPCB Order

- 10 उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करें अन्यथा की दशा में दिनांक 11.09.2024 को जारी बन्दी आदेश पुनः स्वतः प्रभावी हो जाएगी।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
E-mail : info@uppcb.in

(2)

11 उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

*Peace*

पर्यावरण अभियन्ता,  
प्रभारी, वृत्त-3

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, शामली।
2. वरिष्ठ पुलिस अधीक्षक, शामली।
3. मुख्य पर्यावरण अधिकारी (प्रशासन), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, विद्युत वितरण खण्ड, शामली।
5. अधिशासी अभियन्ता, जल संस्थान, शामली।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित कराये।

*Peace*

पर्यावरण अभियन्ता,  
प्रभारी, वृत्त-3

*Peace*